The Punjab Contingency Fund Act, 1950

Act 13 of 1950

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THE PUNJAB CONTINGENCY FUND ACT, 1950
PUNJAB ACT NO. 13 OF 1950
[Received the assent of His Excellency the Governor on the 30th October, 1950 and first published in the Punjab Government Gazette (Extraordinary) of October 31, 1950].

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An Act to provide for the establishment and maintenance of a Contingency Fund in the State of Punjab.

WHEREAS it is expedient to provide for the establishment and maintenance in the State of Punjab of a Contingency Fund to be placed at the disposal of the Governor, to enable him to make advances out of the Fund for the purposes of meeting unforeseen expenditure of the State pending authorisation of such expenditure by the Legislature of the State by law under Article 205 or Article 206 of the Constitution;

AND WHEREAS the Legislature of the State, by clause (2) of Article 267 of the Constitution of India, has been empowered by law to establish such Fund;

1. For Statement of Objects and Reasons see Punjab Government Gazette (Extraordinary) (1950), page 764; for proceedings in the Assembly, see Punjab Legislative Assembly Debates, Volume XI, 1950, pages (9) 65—(9) 74.

2. For Statement of Objects and Reasons see Punjab Government Gazette (Extraordinary), 1957 page 339.

3. For Statement of Object and Reasons, see Punjab Government Gazette (Extraordinary), 1970 Page 76.
It is hereby enacted as follows:—

1. (1) This Act may be called the Punjab Contingency Fund Act, 1950.

   (2) It extends to the whole of the State of the Punjab.

   (3) It shall come into force at once.

2. In this Act, “the Fund” means the Punjab Contingency Fund established under section 3.

3. On the commencement of this Act, the State Government shall establish in and for the State of Punjab a fund called the Punjab Contingency fund in the nature of an imprest account.

4. The State Government shall, on the commencement of this Act, appropriate a sum of ¹[one Crore] of rupees out of the Consolidated Fund of the State and place it to the credit of the Fund.

   ²[Provided that on and with effect from the 22nd October, 1970 the aforesaid sum shall be two crores of rupees.]

5. The Fund shall be placed at the disposal of the Governor of Punjab, who shall not expend it except for the purposes of making advances from time to time for meeting unforeseen expenditure of the State pending authorisation of such expenditure by the Legislature of the State under appropriations made by law; and immediately after the coming into operation of such law, an amount equal to the amount or amounts advanced by the Governor for the purposes aforesaid shall be deemed to have been placed to the credit of the Fund and the amount so transferred or deemed to have been transferred shall for all purposes form part of the fund.

6. The State Government may by notification make rules to carry out all or any of the purposes of the Act.

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¹ Substituted for the words ‘fifty lakhs, by Punjab Act 5 of 1957.
² Proviso added by Punjab Act 6 of 1971, Section 2.